

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 17919/2025  
[Arising out of impugned final judgment and order dated 06-05-2025  
in SBCRRP No. 33/2025 passed by the High Court of Judicature for  
Rajasthan at Jodhpur]

LEENA MATTHA &amp; ANR.

Petitioner(s)

VERSUS

ABHISHEK SINGH MATTHA

Respondent(s)

(IA No. 248726/2025 - EXEMPTION FROM FILING O.T.)

Date : 12-03-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL  
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :Mr. Mrinmay Bhattmewara, Adv.  
Mrs. Samprati Bhattmewara, Adv.  
Mr. Vivek Vyas, Adv.  
Mr. Rajvir Singh Bhati, Adv.  
Mr. Ayush Raheja, Adv.  
Mr. Vivek Gupta, AOR

For Respondent(s) :Mr. Gagan Gupta, Sr. Adv.  
Ms. Prachi Pratap, Adv.  
Mr. Varun Paliwal, Adv.  
Dr. Prashant Pratap, Adv.  
Ms. Yashvi Aswani, Adv.  
Ms. Pallavi Pratap, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. We are happy to record with appreciation, the efforts put in  
by learned counsel for the parties in making the parties  
understand the advantages and benefits of mutually amicable  
resolution of all their disputes. The parties, who are present,  
have heeded to such advice and amicably arrived at a settlement  
as under:

(A) The marriage solemnized between the petitioner No.1

and the respondent on 26.01.2008, having broken down irretrievably, is prayed to be dissolved by this Court in exercise of its jurisdiction under Article 142 of the Constitution of India.

(B) All claims *inter se* the parties qua the visitation rights of the father and the custody of the child born out of the wedlock stand settled. The custody of the child would remain with the petitioner No.1-wife and the respondent-husband would have the rights of visitation, subject to the desire of the child who is now 17 years old.

(C) The child has to undertake his education. The petitioner No.1-wife has certain claims towards maintenance, alimony and Stridhan. As a full and final settlement of all such claims, save and except for the right of inheritance of the child, the respondent-husband/father has agreed to pay a sum of Rs.60,00,000/- (Rupees Sixty Lakhs only) (lump sum) to the petitioner No.1-wife. The entire amount of Rs.60,00,000/- shall be paid within a period of four months from today. The first installment of Rs.20,00,000/- shall be paid within a period of four weeks from today. The second installment of Rs.20,00,000/- shall be paid within a period of six weeks from today and the remaining amount of Rs.20,00,000/- shall be paid on or before 12<sup>th</sup> June, 2026.

(D) The petitioner No.1 is occupying portion of the shop/godown belonging to the parents of the respondent-husband. She undertakes to hand over the vacant and peaceful possession thereof, to the respondent with the full

and final payment of the above said amount.

(E) All litigation *inter se* the parties and their relatives shall be deemed to be closed. The parties undertake not to initiate further proceedings in relation to their matrimonial discord. Statement of the parties has been read over and explained to them in vernacular.

2. The parties undertake to file a joint application latest by tomorrow.
3. List the matter tomorrow i.e. on 13.03.2026.

(RAJNI MUKHI)  
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)  
COURT MASTER (NSH)